

section 619 A of the Companies Act, 1956 :

(1) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1967-68.

(2) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-107/69*]

MINERAL CONCESSION (AMENDMENT)
RULES AND ANNUAL REPORT OF
COAL BOARD, CALCUTTA

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS AND MINES AND
METALS (SHRI JAGANATH RAO) : I
beg to lay on the Table—

(1) A copy of the Mineral Concession (Amendment) Rules, 1969, published in Notification No. G. S. R. 154 in Gazette of India, dated the 25th January, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT-108/69*]

(2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1967-68. [*Placed in Library. See No. LT-109/69*]

BUDGET ESTIMATES OF DAMODAR
VALLEY CORPORATION

THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER (SHRI SIDDHESHWAR
PRASAD): On behalf of Dr. K. L.
Rao.

I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1969-70 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [*Placed in Library. See No. LT-110/69*]

REPORT OF COMMISSION OF INQUIRY
ON COMMUNAL DISTURBANCES IN
RANCHI-HATIA

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA) :
I beg to lay on the Table a copy of
the Report of the Commission of Inquiry
on Communal Disturbances in Ranchi-
Hatia (August 22—29, 1967). [*Placed in
Library. See No. LT-111/69*]

AUDITED ACCOUNTS OF TEXTILE
COMMITTEE ANNUAL REPORT OF TRADE
MARKS REGISTRY ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE AND
SUPPLY (SHRI CHOWDHARY RAM
SEWAK) : I beg to lay on the Table:

(1) A copy of the Audited Accounts of
the Textile Committee for the year
1966-67 under sub-section (4)
of section 13 of the Textiles Committee
Act, 1963. [*Placed in Library. See
No. LT-112/69*]

(2) A copy of the Annual Report
(Hindi and English Versions) of
the Trade Marks Registry for the
year ending the 31st March, 1968,
under section 126 of the Trade and
Merchandise Marks act, 1958.
[*Placed in Library. See No. LT-
113/69*].

(3) A copy of the Trade and Merchandise Marks (Amendment) Rules 1969, published in Notification No. S. O. 397 in Gazette of India, dated the 23rd January, 1969, under section 134 of the Trade and

Merchandise Marks Act, 1958.
[Placed in Library. See No. LT-114/69].

- (4) A copy of corrigendum No. 14 (1) Tar/68, dated the 9th January, 1969 (Hindi and English versions) to Government Resolution No. 14 (1) Tar/68, dated the 7th December, 1968, under Sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-115/69]
- (5) A copy of the Audited Accounts of the Tea Board for the year 1966-67. [Placed in Library. See No. LT-116/69].
- (6) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :
- (i) The Export of Safety Glass (Inspection) Rules, 1969, published in Notification No. S. O. 265 in Gazette of India, dated 15th January, 1969.
 - (ii) The Export of Mica (Inspection) Rules, 1969 published in Notification No. S. O. 268 in Gazette of India, dated the 16th January, 1969.
 - (iii) The Export of Hessian Bags (Inspection) Rules, 1969 published in Notification No. S. O. 272 in Gazette of India, dated the 17th January, 1969.
 - (iv) The Export (Quality Control and Inspection) Amendment Rules, 1969, published in Notification No. S. O. 277 in Gazette of India, dated the 18th January, 1969.
 - (v) The Export of Vinyl Film and Sheeting (Inspection) Rules, 1969 published in Notification No. S.O. 457 in Gazette of India, dated the 1st February, 1969. [Placed in Library. See No. LT-117/69].

12.22 hrs.

REVOCATION OF PROCLAMATION IN RELATION TO WEST BENGAL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation issued by the President on the 25th February, 1969, revoking the Proclamation issued by him on the 20th February, 1968, in relation to the State of West Bengal published in Gazette of India, dated the 25th February, 1969, under clause (3) of article 356 of the Constitution. [Placed in Library See. No. LT-118/69].

BUSINESS OF THE HOUSE

MR. SPEAKER : I have to inform the House that Idu'Zuza will now be on Friday, the 28th February instead of Thursday, the 27th February. As a result, we may have a sitting of the House on Thursday, the 27th to transact the business including Questions and Private Members' Business originally scheduled for the 28th except the presentation of the Budget. The House will meet at 5 P. M. on the 28th February for the presentation of the Budget as already fixed. Some Muslim Members wrote to me and I consulted the Leader of the House. I think this can be agreed to.

LOK PAL AND LOKAYUKTAS BILL EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI M. B. RANA (Broach) : beg to move :

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the 29th March, 1969."